

SUPREME COURT OF INDIA

Sajja Seshagiri Rao

Vs.

N.Purnachandra Rao

C.A.No.5165 of 2010

(Kurian Joseph and R.Banumathi,JJ.,)

20.07.2017

JUDGMENT

Kurian Joseph,J.,

1. Heard the learned counsel appearing for the parties.
2. We do not find any reason to interfere with the concurrent findings rendered by all the three Courts below in a suit for partition which commenced in the year 1985.
3. In view of that, we find no merit in the appeal.
4. Accordingly, the appeal is dismissed.